

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Insolvency) No. 785 of 2020

IN THE MATTER OF:

Dheeraj Wadhawan

...Appellant

Versus

The Administrator

Dewan Housing Finance Corporation Ltd.

...Respondent

Present:

For Appellant: Mr. Sudipto Sarkar, Sr. Advocate with Mr. Himanshu Satija and Mr. Shrinivas Bobde, Advocates.

For Respondent: Mr. Ravi Kadam, Ms. Liz Mathew and Mr. Rohan Rahadhyaksha, Advocates.

ORDER
(Through Virtual Mode)

14.09.2020: The only question for consideration in this appeal is whether after supersession of Board of Directors of the Corporate Debtor by Reserve Bank of India, the appellant can sit in the Committee of Creditors meetings as a member of erstwhile Board of Directors?

Issue notice upon Respondent. Notice on behalf of Respondent is waived and accepted by Ms. Liz Mathew, Advocate. Short counter/ response/ reply affidavit may be filed within one week. Learned counsels of the parties may also file their short written submissions, not exceeding two pages alongwith copies of relevant judgments, within one week.

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List the appeal 'for admission (after notice)' on **23rd September, 2020** at **12:00 Noon.**

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Jarat Kumar Jain]
Member (Judicial)**

**[Dr. Ashok Kumar Mishra]
Member (Technical)**

am/gc